

# LOK SABHA DEBATES

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## LOK SABHA

Friday, November 30, 1962/Agrahayana 9, 1884, (Saka).

The Lok Sabha met at Twelve of the Clock.

[MR. SPEAKER in the Chair]

### PAPER LAID ON THE TABLE

#### DEFENCE OF INDIA (AMENDMENT) RULES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, on behalf of Shri Datar, I beg to lay on the Table a copy of the Defence of India (Amendment) Rules, 1962, published in Notification No. G.S.R. 1593 dated the 24th November, 1962. [Placed in Library. See No. LT-623/62].

12.0½ hrs.

### BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 3rd December, 1962, will consist of:

(1) Consideration of any item of business carried over from today's Order Paper.

(2) Consideration and passing of

The Working Journalists (Amendment) Bill, 1962.

The All-India Services (Amendment) Bill, 1962.

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The Manipur (Sales of Motor Spirit and Lubricants) Taxation Bill, 1962.

The Delhi Motor Vehicles Taxation Bill, 1962.

(3) Consideration of a motion for reference of the Major Port Trusts Bill, 1962 to a Select Committee.

(4) Consideration and passing of

The Personal Injuries (Emergency Provisions) Bill, 1962.

The Textiles Committee Bill, 1962.

The Indian Tariff (Second Amendment) Bill, 1962.

The Hindi Sahitya Sammelan (Amendment) Bill, 1962, as passed by Rajya Sabha.

(5) Consideration of motion for modification of Central Apprenticeship Council Rules 1962, given notice of by Shri Indrajit Gupta.

(6) Consideration of motion for modification of Apprenticeship Rules, 1962 given notice of by Shri Indrajit Gupta.

(7) Consideration and passing of the Indian Sale of Goods (Amendment) Bill, 1962, as passed by Rajya Sabha.

(8) Discussion on the Report of Indian and State Administrative Services and Problem of District Administration by Shri V. T. Krishnamachari laid on the Table of the House on the 7th September, 1962, on a motion to be moved by Shri Harish Chandra Mathur at 3.00 P.M. on Tuesday, the 4th December.

**Shri Hari Vishnu Kamath (Hoshangabad):** Sir, may I, by your leave, reiterate the request I made to you last week and again early this week that time be found for a discussion of the Chinese note? The phoney withdrawal of the Chinese armed forces is scheduled to commence tomorrow and therefore I suggest that some time be found either at the end of next week or preferably early the week following thereafter, before the adjournment of the session, for a discussion of this matter? By that time the clarifications that the Government has obtained from the Chinese Government may be laid on the Table of the House either by way of correspondence between the two Governments or separately the clarifications of the points that have been obtained from the Chinese Government.

May I also request you to take some steps in the matter of constituting a parliamentary committee, which will keep in touch with the Prime Minister and the Government during the intersession period? The House is well aware that the Prime Minister has agreed to this proposal and has made no objection whatsoever. It is now in your hands to constitute a committee in such manner as you may deem fit, so that it may be constituted before the session adjourns and during the intersession period the Parliament through this Committee will be able to keep in touch with the Prime Minister and the Government with regard to the war situation and other related matters.

**श्री बागडी (हिसार):** अध्यक्ष महोदय, ला ऐंड आर्डर के बारे में मोशन था। उसके बारे में मैंने पिछली दफा भी भर्ज किया था, और उस समय यह विश्वास दिलाया गया था कि अगले सेशन में वह आएगा। दूसरा एक मोशन निर्रों के बारे में मंजूर हुआ है। ये दो प्रहम मोशन हैं जो इस हफ्ते में आने चाहिए।

**Shri Ranga (Chittoor):** In continuation of the suggestion made by my

hon. friend, Shri Kamath, I would like to make an additional suggestion for your consideration. We have had experience of these so-called consultative committees all these years and we find that the procedure that we have been following has not been very helpful, because the Minister concerned—in this case, the Prime Minister—will be sitting there and Members are expected to put some questions and receive some answers. There it ends. What is more, we are too many and the time given to us is very short. The time given also is being decided from time to time by the Prime Minister himself.

I would therefore, like to suggest that when you are good enough to persuade the Government to form a committee like this consisting of the leaders or their deputy leaders or anyone who may be delegated by the leaders concerned, just as we have some procedure in regard to joint select committees and select committees, there would be some chairman to guide and direct the proceedings so that the working of this committee will give greater satisfaction, and the Chairman may be chosen from time to time, for particular terms if necessary—I am making this novel suggestion—from the leaders of these parties who would be present—once one leader, another time another leader and it goes on by turns. At the same time, I think such a procedure is likely to give greater satisfaction, bring in a little more sense of reality and discipline and achieve better results in the course of their work.

**Shri S. M. Banerjee (Kanpur):** Sir, I have only two suggestions to make. One is, when the withdrawal starts let the Prime Minister make a statement in the House and after that there should be a discussion and a date may be fixed for it. The second thing is, as I pointed out last time also, there is another very important motion about the prices. I would like

to know whether that is at all going to be discussed in this House.

**Shri Daji (Indore):** I want to make the same suggestion which I made last time also. I was also told by the hon. Minister for Parliamentary Affairs that he would give due consideration to it. We have given a motion to discuss the question of prices. I would like to know whether we are going to discuss it sometime during this session.

**Shri Satya Narayan Sinha:** Sir, so many suggestions have been made.

**Mr. Speaker:** One was by Shri Bagri. He says that an assurance has been given that time would be found to discuss the law and order situation in Delhi.

**Shri Satya Narayan Sinha:** It is true that in the last session I had said like that. I would consult the Minister concerned, but since then much water has flowed down the Jumna. There is also the present situation in the country. (*Interruption*).

**Mr. Speaker:** The second suggestion was about the question of prices.

**Shri Satya Narayan Sinha:** We have discussed that in the other House. I will consult the Minister concerned, and if there is time I think we might discuss that here also before we disperse.

**Shri Kamath** is making this suggestion for the second or third time now. The Prime Minister knows about it. I will again convey to him the suggestion that has been made. I will also inform the House what he says and what is his reaction. About the Committee, Sir, it is for you to decide.

**Mr. Speaker:** The statement made was that the Prime Minister has agreed to that.

**Shri Satya Narayan Sinha:** Agreed to what?

**Shri Hari Vishnu Kamath:** To the formation of a Parliamentary Committee.

**Mr. Speaker:** To the constitution of it.

**Shri Satya Narayan Sinha:** I do not know where he said it.

**Mr. Speaker:** He may make enquiries and give us a statement.

**Shri Satya Narayan Sinha:** Of course, my hon. friend, Shri Ranga's suggestion is something very novel. I do not know whether the Prime Minister has agreed to that also.

**Shri Ranga:** It is to be considered by you.

The Minister of Economic and Defence Co-ordination (Shri T. T. Krishnamachari): There is already a Consultative Committee.

**Shri Frank Anthony (Nominated—Anglo-Indians):** What Consultative Committee?

**Mr. Speaker:** Members are not satisfied with that. This has been the demand I do not know. The Minister for Parliamentary Affairs may find out the reaction and tell us.

12.09½ hrs.

WORKMEN'S COMPENSATION  
(AMENDMENT) BILL—contd.

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Shri C. R. Pattabhi Raman on the 29th November, 1962, namely:—

"That the Bill further to amend the Workmen's Compensation Act, 1923, be taken into consideration."

Shri H. C. Soy may continue his speech.

श्री ह० च० सोय (मिहभूम) : माननीय अध्यक्ष महोदय, कब से कह रहा था